

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi-110001
Ph:23753942 Fax- 23753923

Ref: Petition No.75/MP/2017

Date: 24.5.2017

To,

Shri Abhay Raj Verma, Advocate
Prima Carta Law Offices,
I-11(Second Floor), Jangpura Extension,
New Delhi-110014,

Subject: Application under Section 17(3) of the Electricity Act read with Regulation 7(t) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2009 and other applicable regulations, seeking prior approval of the Commission to transfer the trading licence held by the applicant to JSW Green Energy Limited in terms of the approved scheme of arrangement.

With reference to your application on the subject mentioned above and in response to your affidavit dated 28.4.2017, you are directed to submit the following information/clarifications on an affidavit, on or before, 15.6.2017:

- a) Signed copy of the Scheme of Arrangement entered into between JSW Power Trading Company Limited, JSW Green Energy Limited, JSW Energy Limited and their respective shareholders;
- b) Copy of order of National Company Law Tribunal sanctioning the Scheme of Arrangement;
- c) As per Clause 1.7 of the Scheme, the "Scheme" means the Scheme of Arrangement in its present form as submitted to the High Court of Judicature at Bombay. Necessary orders approving the Scheme may be submitted.

Sd/-
(T.D. Pant)
Deputy Chief (Law)

Copy to :

Shri Vijay Barthwal, Vice-President,
JSW Power Trading Company Limited, JSW Centre,
Bandra Kurla Complex, Bandra (East)
Mumbai-400051